

**INCOME TAX APPELLATE TRIBUNAL  
MUMBAI 'F' BENCH, MUMBAI**

**[Coram: Pramod Kumar (Vice President)]  
and Saktijit Dey (Judicial Member)]**

ITA No. 360/Mum/2020  
Assessment Year: 2012-13

**Mumbai Mantra Media Limited** ..... **Appellant**  
*5<sup>th</sup> Floor, Mahindra Towers, P.K. Kurne  
Chowk, Worli, Mumbai 400018 [PAN: AAFCM4219H]*

**Vs.**

**Assistant Commissioner of Income Tax- 16(1),  
Mumbai.** ..... **Respondent**

**Appearances:**

**Hetal Vora** *for the appellant*

**Ujjawal Kumar** *for the respondent*

Date of concluding the hearing: : July 6, 2021

Date of pronouncement : July 6, 2021

**O R D E R**

**Per Pramod Kumar, VP:**

1. The assessee has moved petition seeking withdrawal of this appeal, on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.
4. In view of the above, we dismiss the appeal as withdrawn, subject to be rider that in the unlikely event of matter not being resolved under the Vivad se Vishwas scheme, the assessee shall have liberty to approach the Tribunal for restoration of his appeal.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 6<sup>th</sup> day of July 2021.

Sd/-  
**Saktijit Dey**  
(Judicial Member)

Sd/-  
**Pramod Kumar**  
(Vice President)

**Mumbai, dated the 6<sup>th</sup> day of July 2021.**

*Copies to:*

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

*By order*

*Assistant Registrar  
Income Tax Appellate Tribunal  
Mumbai benches, Mumbai*